

(03)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 751/91
TIA. NO:

199

DATE OF DECISION 9/1/92SHRI M.B. KADAM

Petitioner

SHRI C. NATHAN.

Advocate for the Petitioners

Versus

UNION OF INDIA & ORS. RespondentSHRI A.I. BHATKAR,

Advocate for the Respondent(s)

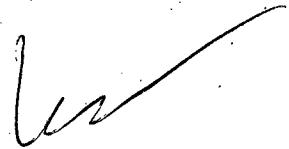
CORAM:

The Hon'ble Mr. JUSTICE U.C. SRIVASTAVA, VICE-CHAIRMAN,

The Hon'ble Mr. A.B. GORTHI, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm*


(U.C. SRIVASTAVA)
V/C.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Original Application No.751/91.

Shri M.B.Kadam.

... Applicant.

V/s.

Union of India & ors.

... Respondents.

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Shri C.Nathan.
Respondents by Shri A.I.Bhatkar
(for Shri M.I.Sethna).

Oral Judgment:-

Dated: 9.1.1992

(Per Shri Justice U.C.Srivastava, Vice-Chairman)

We have heard the counsels for both sides.

Shri A.I.Bhatkar, assistant to learned counsel for the respondents Shri M.I.Sethna states that the final order in this case against the applicant has also been passed on 9.11.1991 and he has been removed from service and the service of the same on the applicant have been made, but one Ms.Priya Kadam has received it on behalf of the applicant. The applicant states that he has never authorised any such lady to accept any notice and no such notice has been brought to his knowledge. In view

2. In view of the statements whether the suspension is good or bad or whether the case is likely to be referred to a larger bench loses its significance as for academic interest no plea can be decided as no effective relief as prayed for by the applicant can be given in view of the statements made above. A copy of the order has been given by the counsel for the respondents to Shri C.Nathan counsel for the applicant in presence of the applicant. In case he files an appeal within a period of two weeks, the same may be disposed of within six weeks.

3. In view of the above this application has become infructuous and there is no option, but to dismiss this application. However, we may add that in case a

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departmental appeal is filed against the said order, it is expected that the appellate authority will dispose it of finally as already pointed out within a period of six weeks from the date of receipt of the same. A copy of this order may be given within five days.

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(A.B.GORTHI)
MEMBER(A)

U
(U.C.SRIVASTAVA).
VICE-CHAIRMAN.

B:S.M.